

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 432(ND)/2017

**IN THE MATTER OF:**

**Globus Investors Welfare Association and ARN .....Petitioner**  
**Infrastructures & Ors.**

**SECTION : UNDER SECTION 210(2) & 213**

Order delivered on 18.12.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s):**

**Mr. Arun Kathpalia, Senior Advocate**  
**Ms. Ranjana Roy, Mr. Pervinder Tanwar & Mr.**  
**Rohan Gupta, Advs.**

**For the Respondent(s) :**

**ORDER**

A close scrutiny of the petition reveals a number of defects which we have discussed while examining the arguments advanced by the learned Senior Counsel. Accordingly, learned counsel requests for some time to examine the defects and remove the same in accordance with law. Let the defects be removed before the next date of hearing.

List for further consideration on 25.01.2018.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

18.12.2017  
Vineet